

Annexure-9															
Name of the Corporate Debtor: Ecstasy Realty Private Limited; Date of commencement of CIRP: 9 March 2026; List of Creditors as on: 10.08.2026															
List of other creditors (other than financial creditors and operational creditors)															
(Amount in INR)															
Sr N o.	Name of creditor	Identificatio n number	Details of claim received		Details of claims admitted						Amount of continge nt claims	Amou nt of any mutual dues, that may be set off	Amou nt of claims not admitt ed	Amount of claim under verification	Remarks, if any
			Date of recei pt	Amount claimed	Amount of claim admitted	Nature of claim	Amou nt cover ed by securi ty intere st	Amount covered by guarant ee	Wheth er related party?	% of votin g shar e in CoC					
1	Housing Developm ent and Infrastruct ure Limited	L70100MH1 906PLC1013 79	30 April 2026	<i>Amount not Specified in the claim form.</i>	5,10,32,927/-	Unsecur ed	NO	NO	NO	-	-	-	-	-	The claimant has not specified the amount in the claim form. Accordingly, the claim amount has been computed on the basis of the documents

															submitted by the claimant and as per the records of the Corporate Debtor.
2	Mrs. Kuljeet Kaur	Aadhar - 572931522358	30 April 2026	17,53,92,900	5,30,48,780/-	Unsecured	NO	NO	NO	-	-	-	-	-	As per the dues as on ICD appearing in records as received from promoters.
3	Parthenon Cooperative Housing Society Limited	-	27 May 2026	1,58,79,456.42	-	-	-	-	-	-	-	-	-	1,58,79,456.42/-	No supporting documents submitted by the claimant. Email has been sent.
	Total	-	-	19,12,72,356.42/-	10,40,81,707/-	-	-	-	-	-	-	-	-	1,58,79,456.42/-	

General Notes:

- 1. Claim from a creditor has presently not been admitted due to lack of adequate information and / or supporting documentation and is still under verification. As per communication with the creditor, this amount may be admitted at a later date subject to additional information and / or supporting documentation being provided by the creditor.*
- 2. Claims that are admitted may be subjected to further substantiation / modification depending on further developments and the basis of additional evidence, information or clarifications.*